

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 16308 - JK (LD ) of 2025**  
**DATED:- 31 - 10 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Industries and Commerce Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal/ or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

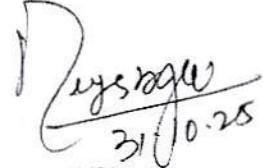
**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
Secretary to Government  
Dated: 31.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Government , Industries and Commerce Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



Annexure to the Government Order No. 16308- JK(LD) of 2025 dated 31.10.2025.

S.No	Titled of the case	Officer In-charge (OIC)	Designation
1	WP(C).No.2311/2025 titled M/s Mayur Cottage Industries V/s UT of J&K & Ors.	Mr.Bilal Ahmad Kakroo	Divisional Manager SICOP Central/ North Kashmir
2	Civil Appeal No.723 of 2019(SLP No.7489 of 2018) State of J&K V/s M/s AAR BEE Industries & Ors.	Rattan Chand	Dy.General Manager
3	WP(C).No.271/2025 Bashir Ahmad Gorsu V/s MD,SICOP and Ors	Rattan Chand	Dy.General Manager
4	WP(C).No.2022/2025,CCP(s) No.289/2025 Gurinder Jeet Singh Wazir V/s Arun Manhas & Ors.	Bharat Indu Sharma	Divisional Manager
5	WP(C).No.1116/2025 titled J&K Cements Products V/s UT of J&K & Ors.	Manu Saraf	Divisional Manager
6	LPA 181/2025 titled Shafeeq Ahmad Mir V/s UT of J&K & Ors (I&C).	Mr.Fayaz Ahmad Teli	Manager Estate IGC Lassipora
7	WP(C).1799/2025 titled Abdul Aziz Ganaie V/s UT of J&K & Ors (I&C).	Mr.Muneer Ahmad Bhat	GM(DB)
8	O.A.1020/2025 titled Fayaz Ahmad Khan V/s Managing Director SIDCO.	Mr.Pawan Sethi	GM(A&P)
9	WP.No.725/2025 titled M/s Kargil Steel and Power Pvt.Ltd. V/s Union of India & Ors.	(Sh.Mushtaq Ahmad Choudhary,)JKAS	General Manager, DIC Kathua
10	WP(C).No. /2025 titled Col.Kuldeep Singh Salaria V/s UT of J&K & Ors.	(Sh.Mushtaq Ahmad Choudhary,)JKAS	General Manager, DIC Kathua
11	WP(C).No.2798/2024 titled Tilak Raj & Others V/s UT of J&K & Ors.	(Sh.Gurpreet Singh)JKAS	General Manager, DIC Samba

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